

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 06.05.2024 AT 10:30 AM**

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|---|---|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | IA (IBC)/946/2024, IA (IBC)/945/2024, IA (IBC)/15/2021, IA (IBC)/1444/2023, IA (IBC)/1074/2023, IA (IBC)/480/2024 in CP(IB) No.43/7/HDB/2018 |
| NAME OF THE COMPANY | Leo Meridian Infrastructure Projects & Hotels Ltd |
| NAME OF THE PETITIONER(S) | Andhra Bank |
| NAME OF THE RESPONDENT(S) | Leo Meridian Infrastructure Projects & Hotels Ltd |
| UNDER SECTION | 7 of IBC |

ORDER

IA (IBC)/946/2024

Present: Ld. Counsel Mr. Avinash Alladi for the Applicant.

This is an application filed to take on record the 39th Progress Report. The 39th progress report is taken on record. Accordingly, this application is allowed and disposed of.

IA (IBC)/945/2024

Present: Ld. Counsel Mr. Avinash Alladi for the Applicant.

This application has been moved for exclusion of the time period w.e.f., 01.05.2024 for a period of 2 months in the light of the pendency of Civil Appeal Diary No.31516/2022 before the Hon'ble Supreme Court. Keeping in view the submissions made in the application, the CIRP period is excluded by 2 months w.e.f., 01.05.2024. Accordingly, this application is allowed and disposed of.

IA (IBC)/15/2021

Present: Ld. Senior Counsel Mr. Krishna Grandhi along with Mr. Avinash Alladi for the Applicant.
Ld. Counsel for the Respondent No.2.

Respondent Nos.4, 5, 7, 11 and 13 are already set ex-parte. Notice of the other Respondents served through publication, but not present. Hence, they are set ex-parte.

Ld. Counsel for the Respondent No.2 stated that he has already moved an application for setting aside the ex-parte order dated 14.03.2024 and that IA is still to be listed. **Matter is adjourned to 09.07.2024.**

IA (IBC)/1444/2023

Present: Ld. Counsel Mr. V. Raghunath for the Applicant.
Ld. Counsel Mr. Avinash Alladi for the Respondent.

Ld. Counsel for the Applicant stated that he wants to withdraw the application. Accordingly, this application is dismissed as withdrawn.

IA (IBC)/1074/2023

Present: Ld. Counsel Mr. Shiv Rohan Singh for the Applicant.
Ld. Senior Counsel Mr. Krishna Grandhi along with Mr. Avinash Alladi for the Respondent.

Matter is adjourned to 09.07.2024.

IA (IBC)/480/2024

Present: Ld. Senior Counsel Mr. Krishna Grandhi along with Mr. Avinash Alladi for the Applicant.

None appeared for the Respondent. Hence, Respondent set ex-parte.

Heard. Reserved for orders.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)